

Pradeep Kumar Malik
Registrar General,
High Court of Judicature
at Patna.



प्रदीप कुमार मलिक
महानिबंधक,
पटना उच्च न्यायालय,
पटना ।

Letter No. 47499-47535
File No. - Misc. Case 07 of 2020
Supreme Court Deptt.

Through E-mail / Fax / Post
Dated, Patna the 25th
June'2024

To,

All the District and Sessions Judges &

✓ Principal Judges of Family Courts

Bihar

Sub. Compliance of order dated 04.11.2020, passed in Criminal Appeal No. 730 of 2020 and Judgment dated 06.11.2023, passed in Cr. Appeal No. 3446 of 2023 by the Hon'ble Supreme Court

Sirs,

I am directed to invite your kind attention towards this Court's letters nos. 47051-47087 dated 11.11.2020 and 77130-77166 dated 01.12.2023 through which copies of aforementioned Order and Judgment were forwarded for uploading on the website of the judgeship and for circulation among all Judicial Officers.

I am to further say that in all maintenance proceedings, including pending proceeding before the Family Court/ District Court/ Magistrate's Court, the Affidavit of disclosure of Assets and Liabilities in accordance with the Enclosure I, II and III as given in Criminal Appeal No. 730 of 2020 titled 'Rajnish Vs. Neha & Anr.' case and directions in its para no. 72 [(2021) 2 SCC 324] shall be strictly followed and any breach and non-compliance of the direction contained in the aforementioned two judgments shall be seriously viewed.

Yours faithfully,


Registrar General